CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, ChanderlokBuilding,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No.194/TT/2020

Dated: 17.3.2020

To,

Shri S. S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period of 5 nos. of assets Transmission System associated with Krishnapatnam UMPP part C1.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 1.4.2020:-

- I. Reasons for variation in the capital cost as on COD as claimed in the instant petition vis-à-vis as allowed vide order dated 30.12.2015 in Petition No. 27/TT/2014.
- II. Reasons for non-inclusion of 765 kV ICT-I & II bays at Kurnool in O&M cost calculation for 2014-19 period.
- III. Submit Form 5 for the assets covered in the instant petition for 2014-19 and 2019-24 period.
- IV. Submit the details of additional capitalization claimed during 14-19 in the format tabulated below:-

Asset No.	Head wise /Party wise	Partic ulars [#]	Year of Actual Capitalis ation	Outstandin g Liability as on COD/31st March 2014*	Discharge (year wise)						Reversal (year wise)					Additional Liability Recognized^				/	Outstanding liability as on 31.3.2019	
					2014-19 period					2014-19 Period					2014-19 Period							
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[#] TL/SS/Communication Systems etc.

- 2. Whether the transmission system is complete and all the assets have been put into commercial operation?
- 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully

Sd/ (Rajendra Kumar Tewari) Bench Officer

^{*}Whichever is later

[^]Works deferred for execution, contract amendment - please specify